CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition (Diary) No.825/2026 along with IA (Diary) No. 827/2026

Subject	:	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 read with the order of this Commission dated 14.08.2026 in Petition No. 5/SM/2026.
Petitioner	:	Oyster Renewable Energy Private Limited (OREPL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL)
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, OREPL Ms. Aishwarya Subramani, Advocate, OREPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* invoking the Commission's powers under Regulations 41 and 42 of the GNA Regulations and a direction to the Respondent, CTUIL, to grant an extension in the commissioning date of the Petitioner's Project(s) and consequently, extend the start date of connectivity subject to payment of Milestone Extension Charges (MEC) in terms of the Commission's order dated 14.08.2026 in Petition No. 5/SM/2026 ("5/SM Order"). Learned counsel submitted that immediately after the issuance of the 5/SM Order, the Petitioner submitted formal applications on 19.08.2026, 28.08.2026 and 22.09.2026 seeking an extension of its commissioning timelines, along with the requisite documents. Despite being required to respond within seven working days, CTUIL only replied vide email dated 15.09.2026 to request documents demonstrating the Petitioner's eligibility to avail of the benefit of the MEC mechanism, after which the relevant documents were resubmitted on 22.09.2026. However, CTUIL, vide email dated 14.10.2026, rejected the Petitioner's request solely on the hyper-technical ground that the applications were not submitted within 15 working days prior to 14.08.2026, i.e. the last date as per Regulation 24.6(1)(a)(ii) of the GNA Regulations for both of the Petitioner's connectivity grants. Subsequently, CTUIL, vide email dated 22.10.2026, revoked the Petitioner's connectivity. Learned counsel submitted that CTUIL's rejection is arbitrary and illogical, as it essentially implies that the Petitioner ought to have pre-empted the issuance of the 5/SM Order and applied 15 days in advance. The learned counsel also pressed for an interim direction to CTUIL not to allot, grant or otherwise make available the concerned connectivity, i.e., 100 MW and 81 MW at Pachora SEZ PP to any other person or entity until the Petition is decided and further submitted that the Commission has granted similar reliefs in several cases.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply to the Petition as well as the IA, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

(c) The Respondent, CTUIL, to examine whether the documents submitted by the Petitioner for availing additional time for achieving COD pursuant to the 5/SM Order are in order and submit its assessment, along with its reply and/or by way of additional affidavit within two weeks.

(d) Regarding the interim relief, the Commission declined to pass any direction at this stage before hearing the Respondent, CTUIL.

3. The Petition, along with IA, will be listed for hearing on **15.12.2026.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)